

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P CHIDAMBARAM) : Which is the rule which is violated ?

SHRI SOMNATH CHATTERJEE : The rules require that under appropriate section of the Act the notification must be laid before this House.

(Interruptions)

SHRI P. CHIDAMBARAM : Which rules of procedure are violated ? What is your point of order ? Under what rule, are you raising it ? That is the point.

SHRI SOMNATH CHATTERJEE : I am not trying to stop the presentation of the notification...*(Interruptions)*

SHRI P. CHIDAMBARAM : Mr. Deputy Speaker, if he has a point of order let him say what is his point of order.

(Interruptions).

MR. DEPUTY SPEAKER : I request you to please quote the rule. Kindly explain which is the rule that is violated. You cannot simply go on like this. Quote the rule.

SHRI SOMNATH CHATTERJEE : Rule of what ? I am saying that the provisions of the Act themselves are violated.

MR. DEPUTY SPEAKER : That is not the question. We are concerned here with only rules of procedure.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Why are you interrupting him ? You please listen to him.

SHRI SOMNATH CHATTERJEE : Kindly have patience for a minute. I am only saying this. Why don't you mention the items of goods also here ? It is a matter of propriety. There is the question of showing proper respect to Parliament.

Make it a workable intimation...*(Interruptions).*

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B.K. GADHVI) : It is laid on the table of the House. It is there...*(Interruptions).*

SHRI SOMNATH CHATTERJEE : Therefore, why are you quarrelling with me ? I am not quarrelling with you. I am only requesting the Chair that he should make an observation that the type of goods for which concessions and exemptions were announced should also have been mentioned.

(Interruptions)

SHRI P. CHIDAMBARAM : This is a request from the member. He wants some explanation. There is no point of order in it and he is pressing for a point of order.

SHRI SOMNATH CHATTERJEE : It say, 'point of propriety'.

SHRI P. CHIDAMBARAM : You rose on a point of order and not on a point of propriety.

SHRI SOMNATH CHATTERJEE : Mr. Chidambaram, you seem to be very careful about what other members are saying. I have said both point of order and point of propriety.

MR. DEPUTY SPEAKER : Mr. Gadhi.

PAPER LAID ON THE TABLE

Notifications under the Central Excise Rules, 1944 and the Customs Act, 1962

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B K. GADHVI) : I beg to lay on the Table—

(1) A copy each of Notification Nos. 364/86—CE to 385/86—CE (Hindi

[Shri B.K. Gadhvi]

and English versions) published in Gazette of India dated the 29th July, 1986 together with an explanatory memorandum regarding certain concessions and exemptions in excise duties issued under the Central Excise Rules, 1944.

[Placed in Library. See. No LT. 2840/86]

- (2) A copy each of Notification Nos. 386/86—Customs to 391/86—Customs and 393/86—Customs to 398/86—Customs (Hindi and English versions) published in Gazette of India dated the 29th July 1986 together with an ex-

planatory memorandum regarding certain concessions and exemptions in customs duties under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT 2841/86]

(Interruptions)

MR. DEPUTY SPEAKER : No. I do not want any further discussion on this point. The House stands adjourned to meet again tomorrow at 11 A.M.

18.18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday July 30, 1986/ Sravana 8, 1908 (Saka)